

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 4530**  
TO BE ANSWERED ON 20.03.2020.

**Destruction of Crops by Blackbucks**

4530. DR. BHARATIBEN DHIRUBHAI SHIYAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether due to lack of boundary wall around Blackbuck National Park in Bhavnagar district of Gujarat several black bucks destroy the nearby crops and if so, the details thereof;
- (b) whether the Government proposes to construct a boundary wall for the park to prevent the blackbucks from venturing out of the park and destroying the crops;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government proposes to provide compensation to people for the destruction of crops by the blackbucks; and
- (e) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI BABUL SUPRIYO)**

- (a) The Ministry has not received reports regarding destruction of crops by black bucks due to lack of boundary wall around Blackbuck National Park in Bhavnagar district of Gujarat.
- (b) &(c) As informed by Gujarat Forest Department, there is no proposal to construct boundary wall for the park to prevent the blackbucks from venturing out of the Park.
- (d) &(e) The Ministry provides financial assistance to State/Union Territory Governments under the Centrally Sponsored Schemes of 'Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' for management of wildlife and its habitats in the country. It includes compensation for depredation by wild animals including cattle lifting, crop damage, loss of life and property. Ministry has

recently, raised the Ex-gratia rates in connection with wildlife depredation on 9<sup>th</sup> February, 2018. The enhanced compensation amounts are as follows:

| <b>Sl. No.</b> | <b>Nature of damage caused by wild animals</b> | <b>Amount of <i>ex-gratia</i> relief</b>                          |
|----------------|--|---|
| (a)            | Death or permanent incapacitation              | Rs. 5,00,000/-  |
| (b)            | Grievous injury                                | Rs. 2,00,000/-  |
| (c)            | Minor injury                                   | Cost of treatment up to Rs. 25000/- per person                    |
| (d)            | Loss of property/crops                         | State/UT Government may adhere to the cost norms prescribed them. |

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